

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 3640
TO BE ANSWERED ON 16TH MARCH, 2018**

CENTRAL COUNCIL OF HOMOEOPATHY ACT

3640. SHRI N.K. PREMACHANDRAN:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has empowered the Universities and State Governments to frame rules regarding the provisions and schedule in the Central Council of Homoeopathy Act and if so, the details thereof;
- (b) whether it comes to the notice of the Government that the Kerala University of Health Science has drafted and circulated rules against the provisions of Central Council of Homoeopathy Act and if so, the details thereof;
- (c) whether the Government proposes to seek clarification from Kerala University of Health Science regarding their attempt to violate the provisions of Homoeopathy Central Act; and
- (d) if so, the details thereof and action taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a): No.

(b) to (d): No such matter came to the notice of the Central Government.

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